

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1792/2004

New Delhi, this the 28th day of July, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Sh. Laxmi Chand, S/o L. Sh. Teeka Ram
Retd. Dy. Postmaster, Ashok Vihar, H.O.
Delhi - 52 and R/o Delhi address for service
of notices C/o Sh. Sant Lal, Advocate, CAT
Bar Room, New Delhi - 1.

...Applicant

(By Advocate Sh. Sant Lal)

V E R S U S

Union of India through

1. The Secretary
Ministry of Communications
& I.T., Deptt. of Posts
Dak Bhawan, New Delhi - 1.
2. The Chief Postmaster General
Delhi Circle, Meghdoot Bhawan
New Delhi - 1.

...Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the 1d. counsel for the applicant.

2. This application has been filed with a prayer that the respondents (respondent No.1) be directed to decide the Petition as filed by the applicant on 17-11-2003 regarding his promotion to HSG-I with effect from the date from which his immediate junior has been promoted vide order dated 11-1-2002. It is observed from a copy of his representation, as referred to hereinabove and which is placed at Annexure A-1 to the OA that all the aspects of the matter and the relevant details have been mentioned in the said representation of the applicant ; but the respondents have not yet given any reply to the applicant so far.

3. Briefly, the facts of the matter are that the applicant, who initially joined the service of the respondents as Postal Assistant w.e.f. 16-10-1965 and who

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was promoted as HSG-II under the BCR Scheme w.e.f. 1-10-1991 and who was expecting his promotion to HSG-I in the pay scale of Rs.6500-10,500/- together with other officers who were considered and given promotions vide the orders of the respondents dated 11-1-2002, did not get the same while his juniors, as alleged by him, have been given such promotion. Accordingly, he submitted the abovementioned representations. In the meantime, the applicant has retired on superannuation on 31-7-2003.

4. Having regard to the facts as submitted in this OA and also as has been submitted by the 1d. counsel for the applicant, I am inclined to dispose of this OA at the admission stage itself with a direction to the respondents (respondent No.1) to consider the representations of the applicant which have been pending with them together with this OA, treating the same as an additional representation of the applicant, and to dispose them of by issuing a reasoned and speaking order with reference to the rules and instructions on the subject and particularly keeping in view the fact that his juniors have been given the benefit of promotion to the post of HSG-I. Ordered accordingly. The respondents are further directed to dispose of the matter within a period of three months from the date of receipt of a copy of this order.

5. Applicant shall have liberty to proceed in the matter as per law if his grievance still survives.



(Sarweshwar Jha)
Administrative Member

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